

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 1104//Del/2018
Assessment year 2014-15**

Satwant Kaur Anand, B-14, Nizamuddin Anand, New Delhi-110013 (PAN: AEJPA6587M)	vs	Income Tax Officer, Ward - 52(4), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Ms Umang Luthra, Advocate
Respondent by: Shri M. Baranwal, Sr. DR**

**Date of hearing : 16.11.2020
Date of pronouncement : 16.11.2020**

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned CIT(A)-18, New Delhi dated 4.1.2018 and pertains to assessment year 2014-15.

2. The learned counsel for the assessee, vide its letter dated 27.10.2020, has requested for withdrawal of the appeal filed by her and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 16th November, 2020.

Sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar